Oral Answers

[26 July, 2017]

ORAL ANSWERS TO QUESTIONS

ITDAs in Andhra Pradesh and Telangana

*106.SHRI V. VIJAYASAI REDDY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) what is the total tribal population of Andhra Pradesh and Telangana States, respectively, as on 31 May, 2017;

(b) how many districts have Integrated Tribal Development Agencies (ITDAs) operating in each of the two States, respectively;

(c) whether Government's attention has been drawn to outbreak of diseases in East Godavari district in Andhra Pradesh, leading to many deaths of tribal people in June, 2017;

(d) whether Government has sent an expert team to East Godavari district to enquire into causes of deaths of tribals; and

(e) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) As per Census 2011, population of Scheduled Tribes (STs) in (undivided) Andhra Pradesh is 59.18 lakh. As informed by the State Governments, ST population of Andhra Pradesh is 27.40 lakh and Telangana is 31.78 lakh as per Census 2011.

(b) There are 5 and 11 districts which have Integrated Tribal Development Agencies (ITDAs) operating in Andhra Pradesh and Telangana, respectively.

(c) Yes, Sir.

(d) and (e) As informed by Ministry of Health and Family Welfare, an outbreak of Food Poisoning was reported from East Godavari district in June, 2017. A total of 16 deaths were reported from 29th May to 21st June, 2017. A field investigation and appropriate action has been taken. The village Chaparai from where the problem was reported is situated on the hill top with no proper road connectivity and communication.

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As per report received from Andhra Pradesh State Government, the Hon'ble Health Minister, Commissioner of Health and Family Welfare, Additional Director of Health and Joint Director visited the village on 27th & 28th June, 2017.

SHRI V. VIJAYASAI REDDY: Sir, the question to the hon. Minister is: Since the problem is recurring in tribal areas of Andhra Pradesh every year, will the Ministry intervene by sending an official delegation and also set up integrated institutional tertiary health care services in tribal areas under Sub-Plan to be monitored by the Government of India? If not, the reasons therefor. That is my first question.

श्री जुएल ओरामः सभापति जी, यह जो गाँव है, यह गाँव हिल टॉप में है। मान्यवर सदस्य जो बोल रहे हैं, मैं उस पर उनसे सहमत हूँ कि वहाँ पर रास्ता नहीं है। हम भारत सरकार द्वारा समय-समय पर ग्रांट देते हैं। आंध्र प्रदेश सरकार का जो लिखित उत्तर आया है, उसके हिसाब से उस एरिया में 10 करोड़ रुपये का काम करने के लिए, हेल्थ इन्फ्रास्ट्रक्चर बढ़ाने के लिए, आंध्र प्रदेश मेडिकल सर्विस इन्फ्रास्ट्रक्चर डेवलपमेंट कॉर्पोरेशन को ग्रांट दी है। और उसमें प्रिंसिपल सेक्रेटरी, गवर्नमेंट ऑफ आंध्र प्रदेश को 28/06/2017 को उस एरिया में मेडिकल की जितनी वेकेन्सीज़ हैं, उनकी पूर्ति करने के लिए आदेश किया है। सर, हम पैसा देते हैं। अगर आंध्र प्रदेश सरकार इस सात किलोमीटर के लिए अपना प्रपोजल बना कर देगी, तो हम धन आबंटित कर सकते हैं।

SHRI V. VIJAYASAI REDDY: Sir, I have a great respect towards the senior most Minister. But the answer that has been tabled by the Minister is factually incorrect and it is quite misleading for the simple reason that 16 people have died in Chaparai village of East Godavari District between May and June of 2017. The Minister has stated in his reply that they have died due to food poisioning. But it is factually incorrect. Not only now in 2017, but 30 tribals had also died in 2016, and in 2015, about 27.......

MR. CHAIRMAN: What is the question?

SHRI V. VIJAYASAI REDDY: Sir, in 2015, about 27 people had died. Therefore, it is not on account of food poisioning, but for different reaons. The reason being, -- Sir, give me a little time -- there is no road connectivity to reach the village. One has to walk 7 kilometers on foot to reach the village and there is no drinking water in the village. There are no borewells. They take drinking water from talab, that is, stream. There is no agriculture, there are no foodgrains there, and nothing is....

MR. CHAIRMAN: No, no. You had asked a question. It has been answered. Please ask your supplementary on the answer.

SHRI V. VIJAYASAI REDDY: Sir, my request to the hon. Minister is that he cannot simply wash off his hands by throwing the responsibility on the State Governments.

Sir, my second question is, even after three years, more than three years of coming into power, the Government of Andhra Pradesh has so far not constituted the Tribal Advisory Council which is gross violation of para 4, sub-para 1 of Fifth Schedule of the Constitution. In fact, I have asked the same question to the Minister and he has responded to me in writing also earlier, and he has assured the House that he would persuade the State Government to set up the Tribal Advisory Council as early as possible and such an assurance has been given. Despite the fact that an assurance came from the Minister, no such Tribal Advisory Council has been constituted even after three years.

I would like to know from the hon. Minister whether he will personally intervene and ensure that the Tribal Advisory Council is constituted as per the Constitution and find out as to why there is a delay in this.

श्री जुएल ओरामः सर, ट्राइबल एडवायज़री काउंसिल के चेयरमैन चीफ मिनिस्टर होते हैं और इसको कंस्टीट्यूट करने का अधिकार उनका है, हमारा नहीं है। उनको हम एक बार एडवायजरी इश्यू कर चुके हैं। मैं माननीय सदस्य के उद्वेग को समझ रहा हूँ, मैं पर्सनली बात करूंगा और वहां ट्राइबल एडवायज़री काउंसिल हो, इसके लिए काम करूंगा।

MR. CHAIRMAN: Shri Rapolu. ...(Interruptions)... No, no, he has already given you the answer. Please. Mr. Rapolu.

SHRI ANANDA BHASKAR RAPOLU: Respected Chairman, our nation is known to protect the aboriginals. We used to have serious protective welfare measures even before Independence. In our Nizam State, the then Government had invited Prof. Haimendorf to look into the issues of the tribal habitations and to advise in the policy framing.

MR. CHAIRMAN: Question, please.

SHRI ANANDA BHASKAR RAPOLU: During Pandit Nehru's time, we had invited Prof. Irwin to look into it and to advise about the welfare of the tribals and that created the Tribal Sub Plan. After that Tribal Sub-Plan, this is the latest situation to do away with the protection of Scheduled Tribes and the Scheduled Castes! With this, the 2017-18 Budget.

MR. CHAIRMAN: What is your question?

SHRI ANANDA BHASKAR RAPOLU: I am coming to that, Sir.

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to Questions

MR. CHAIRMAN: No; do come to the question.

SHRIANANDA BHASKAR RAPOLU: In the 2017-18 Budget, the Tribal Sub-Plan and the Scheduled Caste Sub-Plan have been done away with and very small amounts are being allocated for the welfare of the tribal programme and to protect them. That is why, throughout the country, not just in Telangana and Andhra Pradesh, the tribals are in distress.

In this backdrop, I would like to know from the hon. Minister that with the cutting down of the budgetary allocation for the tribal welfare, what problems his Ministry is facing in alleviating the conditions of the tribal people.

श्री जुएल ओरामः सर, ट्राइबल सब-प्लान के बजट में कोई कटौती नहीं हुई है। मुझे आपको यह सूचित करने में खुशी है ...(व्यवधान)...

MR. CHAIRMAN: Please. ...(*Interruptions*)... Please sit down now. ...(*Interruptions*)... You have asked your question. ...(*Interruptions*)... No, no; please don't do this. ...(*Interruptions*)...

श्री जुएल ओरामः सर, सेंट्रल बजट को प्रीपोन करने के कारण 40 परसेंट पैसा अभी तक हम लोग राज्य सरकार को आबंटित कर चुके हैं। उनको अब इसमें काम करने में भी आसानी होगी। राज्य सरकार जो पैसा मांगती है, उसको हम देते हैं। उसमें से हम यह तय नहीं करते कि क्या काम होगा? मान्यवर सदस्य राज्य सरकार से बात करके अगर कोई काम करवाना चाहते हैं तो उसको प्रपोज़ल के रूप में भेज सकते हैं।

DR. NARENDRA JADHAV: Sir, the hon. Minister's reply is grossly inadequate. Not only around 16 tribals have died in Godavari district but more than 50 have also been affected. Moreover, this isn't an isolated case. Several States are facing similar problems like tribals in Badnel, Dasmantapur and Ranipanga Village in Odisha, Bhil tribals in Rajasthan, Othanai tribals in Tamil Nadu and there are many more cases coming across throughout our country. The hon. Minister's reply talks of food poisoning as being the main reason. Actually, Sir, the common thread that connects all these incidents is not food poisoning but contamination of drinking water and water borne diseases. The question is this: Does the Ministry maintain any tribal-specific record of such cases which usually go unnoticed and, two, have the Ministry created and implemented any action plan to avoid such incidents?

श्री जुएल ओरामः सर, यह प्रश्न East Godavari district के ऊपर था, इसलिए East Godavari के एक गाँव में जो 16 आदमियों की मृत्यु हुई, उसके बारे में जानकारी दी गई है। हम community-wise, area-wise record रखते हैं। माननीय सदस्य ने जैसा पूछा है, जब ऐसा कोई हादसा होता है या ऐसी कोई घटना होती है, तो मंत्रालय उसको संज्ञान में लेता है और बीच-बीच में हम राज्य सरकार के साथ सम्पर्क करके उसको सुलझाने की कोशिश करते हैं।

SHRI D. RAJA: Sir, under our Constitution, the welfare of tribal people is the responsibility of the Government of India. I have written many letters to the Ministry on displacement of tribals from tribal villages like Devargondi, a part of Andhra Pradesh, but, so far, there has been no proper response from the Government. Under tribal laws, every displaced tribal family must be given one job. Why is the Government neglecting this law in the case of thousands of displaced tribals at Polavaram? Why does the Government hesitate in responding to the demand for a team to visit the displaced tribal settlements at Polavaram and enforce this law of one job per displaced family?

श्री जुएल ओरामः सर, यह प्रश्न East Godavari district में food poisoning से death के ऊपर है। अगर माननीय सदस्य अलग से इसके बारे में जानना चाहते हैं, तो हम उन्हें इसके बारे में information दे देंगे।

SHRI V. VIJAYASAI REDDY: Sir, it is a part of the question involving tribals.

SHRI D. RAJA: Polavaram is in the Godavari basin. ... (Interruptions)

MR. CHAIRMAN: Mr. Raja, please stick to the question. ... (Interruptions)...

SHRI V. VIJAYASAI REDDY: Why don't they send a delegation to the affected region? ...(Interruptions)...

MR. CHAIRMAN: Question No. 107.

Directions to tackle racial attacks and hate crimes

*107.SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Supreme Court has given directions to tackle racial attacks and hate crimes in the country;

(b) if so, the details thereof;

(c) what is the progress in setting up of a three member panel as recommended by the said directions;

(d) what is the status of implementation of recommendations made in the M.P. Bezbaruah Committee Report; and